

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

28. C.P. (IB)-614(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2023**

NAME OF THE PARTIES:- Bank Of Maharashtra
V/s
Rajendra Chandrakant Ingawale

Section:95(1)of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Manoj Kumar Mishra appeared for the Applicant/Petitioner and Counsel, Bharat Gadhavi appeared for the Respondent/Personal Guarantor. Counsel appearing for the Applicant states that IRP has prepared the report and the same is being filed with the registry. Hence, Personal Guarantor is at liberty to file response/objection, if any, against the report of the IRP at least two days before the next date of hearing. List this matter on **24.01.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)